(2020) 12 SEBI CK 0149

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 489 Of 2020, Appeal No. 473 Of 2020

Dr. V. K. Sukumaran APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 24-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0149

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Joby Mathew, Anshuman Sugla, Suraj Choudhary, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Judgement

1. We have heard the learned counsel for the parties through video conference.

2. For the reasons stated in the application, the delay of 4 days in filing the appeal is condoned. The Misc. Application is allowed.

3. Having heard the learned counsel for the parties let a reply be filed by the respondent within four weeks from today. Two weeks thereafter to the

appellant to file rejoinder. The matter would be listed for admission and for final disposal on February 08, 2021.

4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

